

Permission to close sick units

7418. **SHRI SANJAY DALMIA:**
Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to permit sick units to be closed down without resorting to retrenchment by allowing the arrangement of these units to continue with payment of wages to the workers engaged in these units as it is known that the losses incurred in running these sick units is more than the wages being paid to the workers; and

(b) if so, by when a decision is likely to be taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) and (b) Under the Industrial Disputes Act, 1947, an employer who intends to close down an undertaking of an industrial establishment, in which not less than 100 workmen are employed on an average per working day for the preceeding 12 months, shall apply for permission at least 90 days before the date on which the intended closure is to become effective, to the appropriate Government, stating clearly reasons for the intended closure of the undertaking. If permission for closure is granted, every workmen who is employed in the undertaking, shall be entitled to receive compensation under the provisions of the Act. There is no proposal to amend the above provisions of the Industrial Disputes Act.

Memorandum by contract labour employed by IA

7419. **SHRI P. UPENDRA:**
Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a large number of contract labour employed by the Indian Airlines at Hyderabad Airport have submitted a memorandum to the Labour Minister

regarding their regularisation in services;

(b) whether the Labour Commissioner has already submitted a report in this respect and

(c) What action has been taken by Government to regularise the services of these employees?

THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir.

(b) and (c) The information is being collected and will be laid on the Table of the House.

Data regarding workers declared Medically unfit by B.C.C.L.

7420. **SHRI GAYA SINGH:**
Will the Minister of LABOUR be pleased to state:

(a) whether Government have any actual figures, data regarding such labourers/workers who have been declared medically unfit by B.C.C.L. Management but yet their wards have not been absorbed in place of them;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) to (c) Information is being collected and will be laid on the Table of the House.

NAMES of arrested PF defaulters

7421. **SHRI GURUDAS DAS GUPTA:**
SHRI JALALUDIN ANSARI:

Will the Minister of LABOUR be pleased to state:

(a) the names of the provident fund defaulters arrested since April,

1994 in different States and the details of the PF arrears due against each of these persons/company they owned and amount recovered, if any; and

(b) at what stage are the cases filed against each of these persons?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR):
 (a) and (b) The information is being collected and will be laid on the Table of the House in due course.

Increase in ceiling under bonus act

7422. SHRI GAYA SINGH :
 Will the Minister of LABOUR be pleased to state:

(a) whether Government have any proposal regarding increase in the ceiling under Bonus Act;

(b) whether Government have considered the long awaited demand of the public sector labourers regarding dearness allowances etc.;

(c) if so, what are the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR):(a) to (d) A proposal enhancing the eligibility an computation ceilings under the Payment of Bonus Act, 1965 is under consideration of the Government.

The Government had already announced its decision to increase the Industrial Dearness Allowance rate from Rs. 1.65 to Rs. 2.00 per point rise in the All India Consumer Price Index beyond 800 points, with effect from 1-1-1989. A proposal for introducing slab system of Dearness Allowance to employees of the Central Public

Sector Enterprises is under consideration.

Conditions of Power loom workers in the country

7423. SHRI S. VIDUTHALAI VIRUMBI: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the pitiful conditions of Power-loom workers throughout the country; and

(b) if so, what action Government propose to take to mitigate their grievances?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) and (b) The information is being collected and will be laid on the Table of the House.

Productivity of Indian Labourers

7424 SHRI AHMED MOH-MEDBHAI PATEL:
 SHRI SURESH PACHOURI:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that productivity of Indian labourers is low as compared to labourers in other countries;

(b) if so, the details thereof;

(c) whether Government have drawn any concrete plan to raise the productivity of Indian labourers; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR):(a)